

3. Director General of Employment and Training;
4. Directorate of Economic and Statistics, Ministry of Agriculture;
5. Coffee Board, Tea Board, Rubber Board, and Coir Board;
6. Directorate of Marketing and Inspection;
7. Civil supplies Department of Central and State Governments;
8. Central Marine fisheries Research Institute;
9. Forest Research Institute;
10. Indian Bureau of Mines;
11. Offices of the Coal Controller, Cement Controller and Steel Controller;
12. Director General of Technical Development;
13. Economic Adviser's Office, Ministry of Industrial Development;
14. Ministry of Finance, Government of India and the Finance Department of the States;
15. Railway Board;
16. Post and Telegraphs Department;
17. Reserve Bank of India;
18. Director General of Commercial Intelligence and Statistics;
19. Director General of Supplies and Disposals;
20. Central Statistical Organisation;
21. National Sample Survey Organisation;
22. Central Electricity Authority;
23. Central Water and Power Commission;
24. State Transport Corporations;
25. Department of Company Affairs;
26. Public Sector Corporations and Private Companies;
27. Municipal Corporations, municipalities and other local bodies, including village panchayats

in the States and Union Territories;

28. Ministry of Education;
29. Ministry of Health;
30. National Building Organisation.
31. Labour Bureau;
32. Textile Commissioner;
33. Development Commissioner, Small Scale Industries;
34. Khadi and Village Industries Board.

Central Government Employees Dismissed under Article 311 (2) (c) of the Constitution

2219. SHRI S. W. DHABE:
SHRI DINESH GOSWAMI:
SHRIMATI AMARJIT KAUR:
SHRIMATI AMBIKA SONI.
SHRI L. R. NAIK:
SHRI R. D. JAGTAP AVERGOANKAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number of the Central Government employees who have been dismissed, removed or whose services were terminated under article 311 (2) (c) of the Constitution of India during the last three years;

(b) how many of them have been re-instated in their former posts; and

(c) how many cases out of them are under review?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) In the case of 71 employees orders of dismissal or removal from service were passed.

(b) In the case of 62 employees, orders of re-instatement have been issued.

(c) In the case of 9 employees, no review is called for.